

ITEM NO.33

COURT NO.6

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5166/2023

[Arising out of impugned final judgment and order dated 22-02-2022 in FA No. 95/2014 passed by the High Court of Judicature at Bombay at Goa]

EXECUTIVE ENGINEER

Petitioner(s)

VERSUS

FREGRENANDO ALEX NUNES & ORS.

Respondent(s)

WITH

SLP(C) No. 14678/2023 (IX)
(IA No.115807/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 03-03-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) : Mr. Salvador Santosh Rebello, AOR
Ms. Kritika, Adv.
Mr. Pooja Gill, Adv.

Ms. Ruchira Gupta, Adv.
Mr. Shishir Deshpande, AOR

For Respondent(s) : Mr. Salvador Santosh Rebello, AOR

Ms. Shirin Khajuria, Sr. Adv.
Mr. Ankit Yadav, AOR
Ms. Swati Tiwari, Adv.
Ms. Shaoni Das, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The relevant evidence before the reference court is not on record. Let it be filed within four weeks from today.

2. List after four weeks.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
COURT MASTER